

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-01(PB)/2017

IN THE MATTER OF:

Rave Scans Pvt. Ltd.

.... Applicant/petitioner

Order under Section 10 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

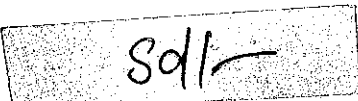
Ms. Deepa Krishan
Hon'ble Member (T)

Insolvency Resolution Professional : Ms. Ritu Rastogi

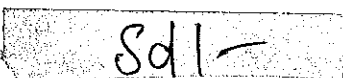
ORDER

Report by the Corporate Insolvency Resolution Professional noticing the details steps taken after passing of order on admission on 25.01.2017 is not forthcoming with the application seeking extension of time beyond the period of 180 days. Ms. Rastogi, learned Insolvency Professional requests for some time to furnish the report.

List as and when the report is filed.



(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT



(DEEPA KRISHAN)
MEMBER(TECHNICAL)

11.07.2017
V. Sethi